

**Annexure - 5**

**Name of the Corporate Debtor: Lanco Solar Private Limited; Date of Commencement of Liquidation: August 04, 2021 (Order Uploaded on August 10, 2021); List of Stakeholders as on: August 04, 2021, updated upto October 08, 2021**

**List of Operational Creditors (Government Dues)**

(Amount in ₹)

Sr. No.	Details of Claimant			Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1.	Deputy Commissioner of Income Tax, Circle-16(1)	Income Tax		12-July-2019	7,79,28,159	7,79,28,159	Tax Recovery	Refer Note 1	Refer Note 1	0.35%	Refer Note 2	Refer Note 1	-	-	-

Note:

- The Corporate Debtor as on the Liquidation commencement date has tax assets of INR 2.67 Crore to be recovered from the Income tax department. Subsequent to the claim of INR 7.79 Cr. filed by department, additional demand orders for AY16-17 and penalties on the same were ordered against which the claim is yet to be received under the liquidation process
- Income Tax department had filed a claim of INR 7.79 Cr. Under CIRP against the demand for AY13-14. Thereafter, the related order was set aside by ITAT which was again challenged by the department. However, due to the order being set aside, the department filed a revised claim in May '20 with reducing the demand for AY13-14 to nil and including demand for AY16-17 of INR 8.48 Cr. And penalty of INR 4.59 Lakh. Since, the liquidation application for Corporate Debtor was already filed, the revised claim was not verified by the then RP. Therefore, the demand of INR 8.52 Cr. is contingent to the department filing a claim against the same under liquidation process